

Open Court.

Central Administrative Tribunal,
Allahabad Bench, Allahabad.

Dated: Allahabad, This The 12th Day of September, 2000

Coram: Hon'ble Mr. Justice R.R.K. Trivedi, V.C.

Hon'ble Mr. S. Dayal, A.M.

Civil Contempt Application No. 47 of 2000

in

Original Application No. 1215 of 1998.

Anil Kumar and others . . . Applicants.

Versus

Union of India and others . . . Respondents.

Mohammad Arif
son of Sri Rafique Ahmad
resident of village and post Ahmadpur Pawen
Distt. Allahabad.

. . . Applicant

Counsel for the applicant: Sri S. Ahmad, Adv.

Vs.

Pradeep Kumar Gupta,
Chairman,
Railway Recruitment Board,
New Annexy Building,
D.R.M. Office, Compound,
Nawab Yusuf Road,
Allahabad.

Opp. Party/Contemner.

Counsel for the Opposite party: Sri Lalji Sinha, Adv.

Order (Open Court)

(By Hon'ble Mr. Justice R.R.K. Trivedi, V.C.)

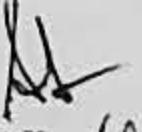
We have heard counsel for the applicant and
Sri Lalji Sinha learned counsel for the opposite



party.

2. By this application under section 12 of the Contempt of the Courts Act it has been stated ^{Interim} that/order dated 2.12.99 passed in O.A. 1215 of 1998 has been disobeyed by respondent/Opposite party by declaring the result of the selection.

3. We have perused the interim order dated 2.12.99 which only ^{says} shows that the result of the selection would be subject to the outcome of this O.A. and did not in any way restricted the declaration of the result or joining of the selected candidates. Thus no contempt is made out. The application is rejected. Notices issued to the Opposite party are discharged.


Member (A.)


Vice Chairman

Nafees.